

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 334/2001 in OA 238/2000

New Delhi, this the 16th day of October, 2001

(31)

Hon'ble Shri Kuldip Singh, Member (J)  
Hon'ble Shri Govindan S.Tampi, Member (A)

Harish Kumar Yaddav  
S/o Shri Tek Chand  
R/o Village Sirodhon  
Distt. Bulandshahar (UP).

...Applicant

(By Advocate Shri S.K.Bisaria through  
Ms. Nidhi Bisaria)

V E R S U S

1. Shri Ajay Raj Sharma  
Commissioner of Police  
I.P.Estate  
M.S.O.Building  
New Delhi.

2. Shri A.A.Farooqui  
Dy.Commissioner of Police  
IIInd Bn., DAP  
Delhi.

...Respondents

(By Advocate Shri Devesh Singh  
through Shri Amit Rathi)

O R D E R (ORAL)

By Hon'ble Shri Govindan S. Tampi.

In this CP, applicant/petitioner states that the order of the Tribunal while disposing of the OA 238/2000 on 16-2-2001 have not been complied with in as much as the applicant has not been given consequential benefits as directed by the Tribunal.

2. Shri Amit Rathi, proxy counsel for the respondents indicates that the person concerned has been appointed on 24-8-2001 as Constable in Delhi Police and as such no further consequential benefits can be given to him. We do not agree. The order of the Tribunal clearly states that the order of cancellation of the candidature of the applicant dated 24-9-1999 is quashed and set aside with direction to

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the respondents to appoint the applicant as Constable with all consequential benefits. It would mean the individual concerned would have to be appointed from 1999 when similarly placed persons who were selected with him have been appointed. However, it would be an appointment for the grant of benefit of service and notional seniority but no back wages prior to 24-8-2001. This should be done within a month from today - by 16-11-2001.

(32)

3. Present CP is disposed of with above directions.

4. Copy of this order be handed over to the learned counsel for the respondents.

(Govindan S. Tampi)  
Member (A)

/vikas/

(Kuldeep Singh)  
Member (J)